

**BEFORE THE HON'BLE
THE NATIONAL GREEN TRIBUNAL
(Southern Zone)**

Original Application No: 109 of 2023 (SZ)

Raja Mani K
No: 3A, 1st Main Road,
Ashok Nadavanam, Kuppaththumedu,
Soranchery Post – 600072,
Tiruvallur, Tamil Nadu.
Indian
[9500054659 / k.rajamani@yahoo.co.in] ----

Applicant

Vs

1. Avadi Corporation
Rep by its Commissioner,
N.M Road,
Avadi – 606654
Tiruvallur District,
Tamil Nadu.
[044-26554440 / commr.avadi@tn.gov.in]
2. Tamilnadu Pollution Control Board
Rep by its Member Secretary
Chennai, Tamil Nadu
[044 – 22353134 / grievnance@tnpcb.gov.in]
3. The District Collector,
1st Floor, Collectorate,
Tiruvallur,
Tamil Nadu
[044 – 27661600 / collrtr@nic.in]

--- Respondents

REPLY OF THE APPLICANT

I, Raja Mani K, s/o Kutralingam M, Hindu, aged about 40 years, residing at No: 3A, 1st Main Road, Ashok Nandavanam, Kuppaththumedu, Sorancherry Post, Pattabiram – 600072, do hereby solemnly affirm and sincerely state as under:



1. That I am the applicant in the above-mentioned application and as such I am conversant with the fact and circumstances of the case.
2. That I filed this application for the following reliefs:
 - A. *The Hon'ble Tribunal may be pleased to permanently restrained the 1st Respondent or its men and employees, from burning the garbage in the garbage yard and direct the 1st Respondent to construct the compound wall for preventing the spillage of garbage especially inside the Coovam river and further direct the 1st Respondent to strictly dispose the solid waste as per Solid Waste Management Rules, 2016 and pass any order as deemed fit and proper to these circumstances.*
 - B. *The Hon'ble Tribunal may be pleased to direct the 2nd Respondent to install Ambient Air Quality monitoring system in the vicinity of the said garbage yard to monitor the Air quality and direct the 2nd Respondent to formulate a scheme for restitution of the environment of the areas surrounded to the garbage yard and to direct the 3rd Respondent to strictly review the performance of the 1st respondent as per Solid Waste Management Rules, 2016 and pass any order as deemed fit and proper to these circumstances.*
 - C. *The Hon'ble Tribunal may be pleased to impose hefty fine on the Respondents for not strictly adhering 1. The Air (Prevention and Control of Pollution) Act, 1981, 2. The Water (Prevention and Control of Pollution) Act, 1974, 3. the Environment (Protection) Act, 1986 and 4. Solid Waste Management Rule, 2016, and direct to recovery 30% of the fine from the personal accounts of the respective representatives of the Respondents for dereliction of their duty, and pass any order as deemed fit and proper to these circumstances.*

Burning of Garbage

3. The applicant respectfully submits that on perusing the status report of the 1st Respondent dated 14/02/2025 in para 9 of the said report they have *inter alia* stated that:
 9. *the CCTV cameras are installed at the entire campus of Dump yard at Sekkadu to view the entry of miscreants if*



trespassed, borewells are drilled and installed and it is connected with pressurised Hose pipes at 4 different location to control sudden onset of smoke and fire. Staffs are arranged in a roster to keep vigil to stop the entry of miscreants and to operate the bore well pumps on sudden onset of smoke and fire due to the emissions of gases such as methane, corban dioxide and nitrogen oxides evolved from the legacy wastes.

In this regard, this applicant submits that the Hon'ble Court may be pleased to direct the 1st Respondent put to strict proof of the same

Preventing the spillage of garbage especially inside the Coovam river

4. The applicant respectfully submits that the allegation of the applicant has been substantially proved through the report of the 2nd Respondent, wherein in para 5 (c) the 2nd Respondent stated that:

5

C. Further, it was observed that, the corporation has also dumped unsegregated waste at Sekkadu dumping yard on daily basis. Dumping yard has compound wall at northern side, incomplete compound wall at western side, remaining two sides were not having compound wall. Hence there is a possibility to reach the seepage water from the dumping yard to Cooum River.

In this regard, the Applicant submits that no action or steps have been taken by the 1st Respondent to prevent the seepage water from the dumping yard to Cooum River.

Review of the 3rd Respondent

5. The applicant further submits that as per Rule 12 (b) of the Solid Waste Management Rules, 2015, the 3rd Respondent at least once in a quarter to review the performance of local bodies i.e the 1st Respondent hereto. In this regard, the applicant submits that there no report has been filed before this Hon'ble Tribunal.

It is therefore prayed that in view of the above said reply, this Hon'ble may be pleased to pass further orders or any order as deemed to be fit and proper to these circumstances and thus render justice.

Dated at Chennai on this 12th day of April, 2025.


The applicant

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REPLY OF THE APPLICANT

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Applicant /
Party in person
95000 54659